

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. †2305**

**TO BE ANSWERED ON THE 02<sup>ND</sup> JANUARY, 2018/ PAUSHA 12, 1939 (SAKA)**

**SECURITY TO WITNESSES**

**†2305. SHRI ALOK SANJAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has any proposal to make amendment in the law for not disclosing the identity of the witness and witness security programme;**

**(b) if so, the details and the current status thereof; and**

**(c) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (c): The 198<sup>th</sup> Report of the Law Commission of India titled “Witness Identity Protection & Witness Protection Programme” was circulated to State Governments/UTs for their views. The views of the State Governments/UTs were not unanimous. The matter was, therefore, referred to Bureau of Police Research & Development (BPR&D) for examining the same with reference to the observations of the States and feasibility of an implementable Witness Identity Protection and Witness Protection Programme, so as to enable Government to take a considered view. The report of BPR&D has been recently received and its recommendations are now under examination in this Ministry.**

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